

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

State Vs. Tarun @ Tushar Jain
FIR No. 95/2018
PS. : Bara Hindu Rao
U/s : 376/354C/506/328/384 IPC

Hearing took place through CISCO WebEx.

24.07.2020

Application taken up for hearing in terms of circular no. 24-DHC/ 2020 dated 13.07.2020 of Hon'ble High Court of Delhi and No. 487/ 11165-11192/ Misc. / Gaz. /DJ West/ 2020 dated 15.07.2020.

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. A. P. Singh, Ld. Counsel for applicant/accused.
Ms. Arti Pandey, Ld. DCW Counsel.

IA No. 03/20

This is a fresh application for bail filed on behalf of accused Tarun@Tushar. Issue notice to the State. Ld Addl P.P. for the State accepts notice on behalf of the state. Let notice of the application be issued to complainant in terms of the practice direction of the Hon'ble HC. Issue notice to the IO as well, IO is also directed to file reply to the said application. The bail application be sent in a PDF format, in order to serve it to the complainant and IO.

Put up on 05.08.2020

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/24.07.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

State vs Arup Jyoti Hazarika.
FIR No. : 251/19
PS : Mayapuri
U/s : 376 IPC

Hearing took place through CISCO WebEx.

24.07.2020 at 11 AM

Applications taken up for hearing in terms of circular no. 24-DHC/
2020 dated 13.07.2020 of Hon'ble High Court of Delhi and No. 487/
11165-11192/ Misc. / Gaz. /DJ West/ 2020 dated 15.07.2020.

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Ms. Arti Pandey, Ld. DCW Counsel.

Matter was fixed to be taken up at 11 AM, however, a
request for pass over was made by Ld. Counsel of applicant /
accused. Ahlmad is asked to inform the counsel to send an E-mail in
this regard.

Be awaited till 12:15 PM.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
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24.07.2020 at 12:15 PM

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Rajiv Raheja, Ld. Counsel for applicant/ accused.
Ms. Arti Pandey, Ld. DCW Counsel.

IA No. 1/ 20

Email has been received .

This is an application seeking release of the complainant from Nirmal Chhaya. Let a report be called from Nirmal Chhaya.

Put up on 06.08.2020 for further proceedings.

IA No. 02/ 20

This is an application filed on behalf of accused wherein he seeks directions to the IO, that the statement U/s 164 Cr.PC be recorded.

Ld. Addl. PP for State has opposed the application on the ground that Hon'ble Supreme Court has categorically held that the recording of statements U/s 164 Cr.PC is within the domain of the IO. He relied upon the judgment of Hon'ble Supreme Court titled as Joginder Nayak Vs. State of Orissa AIR 1999 SC 2565.

I have also gone through the judgment relied upon by the Ld. Addl. PP for State and I agree with the submissions made by Ld. Addl. PP for State. In terms of the judgment the application is not maintainable and is accordingly dismissed. IA stands disposed off.

(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/24.07.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

State vs Harpreet Singh
FIR No. : 135/16
PS : Paschim Vihar West
U/s : 376 (2) (I)/365/342 IPC

Hearing took place through CISCO WebEx.

24.07.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Sunil Tomar, Ld. Counsel for applicant/accused with
accused
Ms. Arti Pandey, Ld. DCW Counsel.

IA No. 2/2020

Notice to complainant not received back.
Ms. Arti Pandey, Ld. DCW Counsel submits that number
which she had is not reachable.
Let fresh notice be issued to the complainant through IO.
The copy of the order be sent to concerned SHO through
WhatsApp for compliance.
Put up on 17.08.2020. Till then interim bail of the
accused stands extended. Longer date is given at the
request of the Ld Counsel for the accused as he submits
that accused has to travel from Punjab. Copy of the
order be sent to Jail Superintendent for information.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/24.07.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

State Vs. Manoj Paswan
FIR No. 24/2020
PS. : Ranhola
U/s : 376 IPC

Hearing took place through CISCO WebEx.

24.07.2020

Bail bond taken up in terms of circular no. 24-DHC/2020 dated 13.07.2020 of Hon'ble High Court of Delhi and No. 487/11165-11192/ Misc. / Gaz. /DJ West/ 2020 dated 15.07.2020.

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. B. S. Tiwari, Ld. Counsel for Surety along with surety.

The bail bond has been received after verification. Report perused. Bail bond stands accepted. RC be retained. Robkar be issued. Accused be released from custody if not required in any other case. Release warrants be sent.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/24.07.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

State Vs. Alam Ansari
FIR No. 200/2018
PS. : Nihal Vihar
U/s : 376/377/313 IPC

Hearing took place through CISCO WebEx.

24.07.2020

Application taken up for hearing in terms of circular no. 24-DHC/ 2020 dated 13.07.2020 of Hon'ble High Court of Delhi and No. 487/ 11165-11192/ Misc. / Gaz. /DJ West/ 2020 dated 15.07.2020.

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Rajender Prasad, Ld. LAC for applicant/accused.
Ms. Arti Pandey, Ld. DCW Counsel.

IA No. 03/20

This is a fresh application for bail filed on behalf of accused Alam Ansari. Issue notice to the state. Ld Addl P.P. for the state accepts notice on behalf of the state.

Let notice of the application be issued to complainant in terms of the practice direction of the Hon'ble HC.

Issue notice to the IO as well, IO is also directed to file reply to the said application. The bail application be sent in a PDF format, in order to serve it to the complainant and IO. Put up on 05.08.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/24.07.2020